HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU

(Office of the Registrar Judicial)

***

File No.:- **CFA 39/2012**

Titled

Rajesh Gupta and ors V/s **Mandir Sri Kalka Devi and ors**

..... Petitioner/Appellant(s) ..... Respondent(s)

Notice to the respondent(s): -

3. Smt. Laj Wanit Devi
   W/O Krishen Dut
   R/O 121 Sarwal Colony Jammu

4. Raj Kumar
   S/O Late Krishan Dutt
   R/O 121 Sarwal Colony Jammu

5. Neelam Kumari
   W/O Naresh Kumar
   R/O Ward No. 3 Poonch

6. Mst. Guddi
   W/O Mohinder Kumar
   R/O Pacca danga Jammu
   Respondent No. 3 to 6
   All LRS of Late Krishan Dutt S/O Late Pujari Prabh Dayal,
   R/O Pacca danga, Jammu

7. Chander Kant
8. Deep Kumar
9. Bindu Rani
   Sons and Daughters, legal heirs of deceased defendant No. 6 Badri Nath
   R/O Poonch

10. Padma Devi
    W/O Pt. Brij Mohan Sharma

10 (a) Ajay Bharti
    S/O Pt. Brij Mohan Sharma
    R/O 109, Janipur Colony, Near Water Box, Jammu

11. Anju Gupta
    W/O Kulbir Gupta
    R/O Village Ari, Tehsil Mendhar

12. Atu Gupta
    W/O Varinder Gupta
    R/O Village Ari, Tehsil Mendhar

13/10/26.
Registrar (Judl.)
High Court of J&K
JAMMU.

13. Arna Gupta
W/O Rajiv Sahni
R/O Village Ari, Tehsil Mendhar

14. Neeru Gupta
W/O Samneet Gupta
R/O Village Ari, Tehsil Mendhar
Respondents No. 11 to 14 All daughters of Late Lala Ram Saroop.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 19.11.2026 09.00 A.M. or the next working day if 19.11.2026 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 13th day of October, 2026, at Jammu.

13/10/26.

(Swati Gupta)
Registrar Judicial
High Court of J&K and Ladakh
Jammu

Registrar (Judl.)
High Court of J&K
JAMMU U.

No.:- 6738 Dated:- 13-10-2026

Copy of the above forwarded to:

1. The Editor Daily Excelsior, Jammu, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 242 dated 08-10-2026 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.

13/10/26.

(Swati Gupta)
Registrar Judicial
High Court of J&K and Ladakh
Jammu

Registrar (Judl.)
High Court of J&K
JAMMU U.